IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.260/2017

In the matter of:

Sangok Apparrels (P) Ltd

....PETITIONER

Vs.

Registrar of Companies.

.. RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel for Income tax Deptt

ORDER

Learned authorized representative for the petitioner is present and represents that both ROC as well as the Income tax Department have been served with a copy of the petition along with its annexures as evidenced from the endorsement made in the typed set of documents by the respective offices. Ld. Company Prosecutor is also present and states that reply/observations to the petition have since been filed. Ld. Standing Counsel for the Income tax Department is also present and seeks some time to file its observations of the IT Department. Ld. Counsel for IT Department represents that individually, they have not been furnished with IT Department for speedier coordination.

Taking into consideration the said representation, let the Ld. authorized representative serve a copy of the petition along with annexure to the Ld. Standing Counsel appearing for Income tax Department before this Tribunal. Income tax Department shall file their observations within a period of 3 weeks.

Post the matter on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit